

for obtaining such permissions and operators are required to plan their flight accordingly.

(d) The notice period is not insisted upon in the cases of ambulance flights, humanitarian relief flights, requests received from diplomatic missions through MEA, flights recommended by other Ministries/Departments of Government of India. Such clearances are issued on the same day including on holidays.

(e) Use of private charter flights is an Industry requirement which operates on demand and supply basis.

#### **Shortage of Air Traffic Controllers in Mumbai Airport**

1144. SHRI MAJEED MEMON: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that flights coming into and going out of Mumbai get delayed because of shortage of air traffic controllers; and

(b) whether Government is considering to provide an additional good number of controllers which may help in curtailing the holding time for arrivals and departures?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir. There is no delay due to shortage of Air Traffic Controllers.

(b) Yes, Sir. Airports Authority of India (AAI) has taken steps to induct adequate number of Air Traffic Control Officers (ATCOs) at all airports, including Mumbai, to cope with the growing requirement of airspace and Air Traffic Management.

#### **Abolishing 5/20 Rule**

1145. SHRI SALIM ANSARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that draft Civil Aviation Policy has proposed to abolish the 5/20 Rule replacing with a credit-based system;

(b) if so, the details in this regard;

(c) whether views of full fare airlines Air India and Jet Airways have been taken for scrapping of 5/20 Rule; and

(d) if so, what are the views of these airlines?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No such decision has been taken so far.

(b) Does not arise in view of (a) above.

(c) and (d) Air India has not offered any views, while the views of Federation of Indian Airlines, of which Jet Airways is a member, have been obtained which is not in favour of its removal.

#### **Investment in start-ups**

1146. SHRI VIJAY GOEL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) what is India's position in the world rankings for the number of start-ups in the country and its potential for the near future;

(b) the estimated amount of investment in start-ups in India, year-wise-since last three years including this year; and

(c) the steps Government is taking to encourage entrepreneurship and innovation across sectors?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) There is no official report on world ranking for the number of start-ups in the country. There is no estimate of investment in start-ups.

(c) An action plan for start-ups has been released by the Prime Minister on 16th January, 2016. The Action Plan includes, *inter-alia* : (i) Simplification and Handholding; (ii) Funding Support and Incentives; and (iii) Industry-Academia Partnership and Incubation. The details of the Action Plan are available in the public domain (*dipp.nic.in*).

#### **Carry forward of unspent CSR funds**

1147. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there is a flaw in the Companies Act, which does not provide for carry forward of unspent CSR obligations;

(b) whether Public Sector Undertakings are discriminated against by being compelled to carry forward of unspent commitments; and

(c) whether these anomalies would be corrected by suitable amendments to the Companies Act?